

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.102

IA(I.B.C)/918 (CH)2024
&

CP. (IB) No. 52/Chd/Pb/2024

IN THE MATTER OF:

Sunita Dogra Alias Sunita Rani

...

Petitioner

Under Section: 94(1), 99 IBC 2016

Order delivered on 09.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Aalok Jagga with Mr. APS Madaan,
Advocates

For the personal guarantor/Indian Overseas Bank : Mr. Prajal Chauhan, proxy counsel for Mr.
Rakesh Gupta, Advocate

For the RP : Ms. Swati Saluja, Advocate

ORDER

CP. (IB) No. 52/Chd/Pb/2024 & IA(I.B.C)/918 (CH)2024

The Ld. counsel for the RP has submitted that the copy of the report was served on the various creditors. Two weeks' time is granted to the creditors to file their objections, if any,. Ld. counsel for the RP is directed to serve the copy of the report on all the creditors and file an affidavit of service before the

next date of hearing. Let this matter be posted on 09.05.2024 for further consideration

Sd/-

**(L.N. GUPTA)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**